

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR
Office Order

In view of the directions issued by Hon'ble High Court of Punjab & Haryana, Chandigarh, vide Order No. 24/RG/SPL.1/ Misc. dated 10.06.2020 and in continuation of this office order bearing Endst. No. 1161-69G/Covid 19 and No. 1171-79G/Covid19 dated 05.06.2020 as well as in consultation made with President, District Bar Association, Jalandhar and keeping in view the fact that Jalandhar District is in Red Zone, it is hereby ordered that the fresh filing of non-urgent cases of all categories pertaining to Superior and Subordinate Courts of this Sessions Division will start w.e.f 12.06.2020 and will be filed after 01:30 P.M. on working days only. The fresh cases under 138 NI Act will be filed as per following schedule : -

Sr.	Name of Courts	Police Stations	Filing Days
1.	Sh. Bhupinder Mittal, JMIC, Jalandhar	Divn. No.4, 7 and all PS of Rural Areas	Monday and Thursday
2.	Sh. Shaminder Pal Singh, JMIC, Jalandhar	All PS of Urban Areas except Divn. No.4, 7, 3, 6, 8 and New Baradari.	Tuesday and Friday
3.	Sh. Manmohan Bhatti, JMIC, Jalandhar	Divn. No.3, 6, 8 and New Baradari.	Wednesday and 1 st and 3 rd Saturday

The following Judicial officers who have been deputed vide this office order bearing No.1171-79G/Covid19 dated 05.06.2020 to attend the urgent Civil Matters shall now perform duties as under in order to deal with the fresh cases of 138 NI Act on the following weekly days;-

Sr.	Name of Judicial Officer	Duty Days
1.	Sh. Bhupinder Mittal, JMIC, Jalandhar	Tuesday and Friday
2.	Sh. Shaminder Pal Singh, JMIC, Jalandhar	Wednesday and 1 st and 3 rd Saturday (Since Sh.Shaminder Pal Singh, JMIC, Jalandhar, has been home quarantine upto 22.06.2020, as such, Duty Magistrate of Group A deputed by the CJM, Jalandhar, shall perform his duty on these days in addition to his own duties, till his return from Home Quarantine.)
3.	Sh. Manmohan Bhatti, JMIC, Jalandhar	Monday and Thursday

Further DSA of this Court shall ensure that filing of non-urgent cases shall not exceed One Hundred and Fifteen (115) cases per day **in which fifty cases shall be of NI Act, fifteen cases (15) of Family Courts and fifty (50) cases shall be of other categories, per day.** It shall be ensured that one

advocate shall not file more than six cases (**three cases of NI Act and three cases of other categories including Family matters**) per day. With regard

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to the family Courts, in the first phase, only the filing pertaining to Divorce Petitions U/s 13 of HMA & any other laws as well as Petitions U/s 9 of HMA, for restitution of conjugal rights, shall be allowed in addition to Divorce Petitions U/s 13B of HMA and the remaining categories of cases of Family Courts shall be opened in second phase keeping in view the situation arising out of Covid-19 in Jalandhar Sessions Division. It is ordered that cases of non-urgent matter shall be taken up by the Concerned Courts on the next working day.

The filing of non-urgent cases at Sub Division Nakodar and Phillaur shall not exceed **twenty cases** per day and it shall be ensured that one advocate shall not file more than three cases per day.

The Presidents, Bar Associations, Jalandhar, Nakodar and Phillaur shall ensure that only the Advocates who are to file fresh cases shall visit the Court Premises. It is further ordered that no litigant or Clerk of Advocate shall be allowed to enter the Court Premises except where the personal appearance of the party is required by the Court. All the other instructions pertaining to Filing, Entrustment, Video Conferencing etc. conveyed vide previous orders of this Office, during the COVID 19 period, will prevail till the orders of restrictive functioning of Courts are in operation.

The officers/officials and Members of the Bar Associations, Jalandhar, Nakodar and Phillaur, shall strictly adhere to instructions/guidelines contained in Hon'ble High Court Order bearing No. 5/ Spl. / RG/ Misc. Dated 11.04.2020 as well as latest instructions received from Govt. of India, Punjab Government or Hon'ble High Court in view of the prevailing threat of Novel Corona virus (COVID-19) with regard to precautionary measures.

The filing of number of cases under the non-urgent categories shall be reviewed from time to time in view of the prevailing situation arising out of Covid-19 in the Jalandhar Sessions Division.

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**I/c District & Sessions Judge,
Jalandhar.**

Endst. No. 1233-41 G/- Covid 19

Dated 11.06.2020

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court. Copy is forwarded through email to the following for information and necessary action: -

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.

2. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar through the Whatsapp group also.
3. The Deputy Commissioner Jalandhar.
4. The Commissioner of Police Jalandhar.
5. The SSP (Rural), Jalandhar.
6. The Superintendent, Central Jail at Kapurthala.
7. The District Attorney, Jalandhar.
8. The President/ Secretary, District Bar Associations, Jalandhar, Nakodar & Phillaur.
9. Copy of this order be uploaded on website of this Office for information of General Public along with the list of numbers of Superintendent, DSA & System Officer of this Sessions Division.

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**I/c District & Sessions Judge,
Jalandhar**